

AS INTRODUCED IN THE RAJYA SABHA ON
THE 8TH AUGUST, 2014

Bill No. XVII of 2014

THE CENTRAL VIGILANCE COMMISSION (AMENDMENT)
BILL, 2014

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BILL

to amend the Central Vigilance Commission Act, 2003

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Vigilance Commission (Amendment) Act, 2014.

Short title
and
Commence-
ment.

(2) It shall come into force with immediate effect.

5 2. In the Central Vigilance Commission Act, 2003, in section 5—

(a) in sub-section (1), for the words “four years”, the words “five years” shall be substituted.

Amendment
of section 5
of Act 45 of
2003.

(b) in sub-section (2), for the words “four years”, the words “five years” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Sub-sections (1) and (2) of Section 5 of the Central Vigilance Commission Act, 2003 respectively specify that the tenure of the Central Vigilance Commissioner or a Vigilance Commissioner shall be a term of four years from the date on which he enters upon his office or till he attains the age of sixty-five years, whichever is earlier. However, all the constitutional authorities like Chief Election Commissioner, or the Comptroller and Auditor General of India has a tenure for a term of five years. There is anomaly in the case of the Central Vigilance Commissioner or a Vigilance Commissioner.

Hence, there is an urgent need to remove this anomaly and make the tenure of the Central Vigilance Commissioner or a Vigilance Commissioner for a term of five years.

The Bill seeks to achieve the above objective.

Hence, this Bill.

T. SUBBARAMI REDDY

ANNEXURE

EXTRACTS FROM THE CENTRAL VIGILANCE COMMISSION ACT, 2003

(45 OF 2003)

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5. (1) Subject to the provisions of sub-sections (3) and (4), the Central Vigilance Commissioner shall hold office for a term of four years from the date on which he enters upon his office or till he attains the age of sixty-five years, whichever is earlier. The Central Vigilance Commissioner, on ceasing to hold the office, shall be ineligible for reappointment in the Commission.

Terms and other conditions of service of Central Vigilance Commissioner.

(2) Subject to the provisions of sub-sections (3) and (4), every Vigilance Commissioner shall hold office for a term of four years from the date on which he enters upon his office or till he attains the age of sixty-five years, whichever is earlier:

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RAJYA SABHA

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BILL

to amend the Central Vigilance Commission Act, 2003

(Dr. T. Subbarami Reddy, M.P.)